संसद भवन के आस-पास काम करने वाले सफाई कर्मचारी

3378. **श्री राम नरेश कुशवाहा : क्या शहरी विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि संसद् भवन के बाहर सफाई करने के लिए कर्मचारियों की नियुक्ति ठेकेदारों के द्वारा की जा रही है ;

(ख) क्या यह भी सच है कि पहले संसद भवन के बाहर सफाई का काम केन्द्रीय लोक निर्माण विभाग के स्थायी कर्मचारियों द्वारा किया जाता था ;

(ग) यदि हां, तो केन्द्रीय लोक निर्माण विभाग के स्थायी कर्मचारियों के स्थान पर इस सफाई के कार्य को ठेकेदारों द्वारा नियुक्त कर्मचारियों द्वारा कराए जाने के क्या कारण है; और

(घ) सफाई कार्य में लगे सफाई कर्मचारियों के ठेकेदारों को अब तक कितनी राशि का भुगतान किया जा चुका है ?

शहरी विकास मंत्रालय में राज्य मंत्री (श्री दलबीर सिंह): (क) संसद भवन के बाहर सफाई कार्य ठेकेदारों के माध्यम से कराया जा रहा है।

(ख) इससे पहले यह कार्य केन्द्रीय लोक निर्माण विभाग द्वारा लगाये गए नैमित्तिक श्रमिकों द्वारा कराया जा रहा था।

(ग) प्रशासनिक कारणों से यह कार्य ठेकेदारों को सौंपा गया है।

(घ) 1-4-86 से 31-10-86 तक की अवधि के लिए सफाई कार्य हेतु अब तक ठेकेदारों को 29,400 रुपये की राशि का भुगतान किया गया है ।

काली बाड़ी क्षेत्र के ब्लाकों में पानी की सप्लाई

3379. **श्री सूरज प्रसाद :** क्या **शहरी विकास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नई दिल्ली में काली बाड़ी क्षेत्र के जे०, एम० और के० ब्लाकों में पानी की सप्लाई बन्द रहती है जबकि एच-12 ब्लाक में सुबह 7 बजे से रात 10 बजे तक पानी की नियमित सप्लाई रहती है ;

(ख) क्या सरकार उपरोक्त सभी ब्लाकों में एक समान समय तक पानी की सप्लाई किये जाने की कोई व्यवस्था करने का विचार रखती है ; और

(ग) यदि नहीं, तो उसके क्या कारण है ?

शहरी विकास मंत्रालय में राज्य मंत्री (श्री दलबीर सिंह) : (क) से (ग) सूचना एकत्र की जा रही है तथा सभापटल पर रख दी जाएगी ।

Irregularities in awarding contract by NCCF

3380. SHRI VIRENDRA VERMA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that some time back contract for lifting and selling of about 2550 mts. of dry dates (chip chaps) worth Rs. 4 crore imported from Iraq during 1984-85 was awarded by the Managing Director, NCCF Limited at a throw-away price to a relatively unknown and inexperienced party viz. M/s. Vinod Kumar Ved Parkash Aggarwal of Gadodia Market, Khari Bauli, Delhi without verifying its financial status and ignoring the established procedure of tender system;

(b) whether it is also a fact that despite various slippages and defaults in lifting of the goods within the stipulated time schedule committed

by the party no action has been taken to forfeit the deposit furnished by the party;

(c) if so, what are the reasons therefor; and

(d) what action has been taken/ proposed to be taken by Government for the irregularities committed in awarding the contract causing huge losses to the NCCF?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD): (a) and (b) National Co-operative Consumers' Federation of India Limited has reported that for the disposal of imported dry dates a Sub-Committee of the Board of Directors was constituted and accordingly to the decision of the Sub-Committee tender notices were published in October and November, 1985 inviting the offers for disposal of dry dates by way of country-wise publicity. Since there was no adequate response for purchases through the tenders, the Sub-Committee after survey of the market condition decided to sell the balance stock of 2000 mts. to M/s. Vinod Kumar Ved Prakash after protracted negotiation and obtaining a deposit of Rs. 5 lakhs from the party. After the expiry of the agreed period for lifting on 1.11.86, NCCF has issued legal notice to the party demanding damages apart from holding back the deposit of the party and informed the party that disposal of unlifted stock would be done at the risk and consequences of the party.

(c) and (d) Do not arise.

Repairs by DDA

3381. DR. BAPU KALDATE: Will the Minister of URBAN DEVELOPMENT be pleased to refer to the answer to Starred Question 73 and Unstarred Question 1514 given in the Rajya Sabha on the 25th April, 1986 and the 9th May, 1986 and state:

(a) whether the repairs of LIG and MIG kats in Ashok Vihar, Phase III, Delhi as initiated by the DDA have since been carried out;

(b) whether it is a fact that incorrect reports were filed by the Engineers against the tenants concerned;

(c) if so, what are the details thereto; and

(d) what action has been taken against the concerned Engineers who certified the flats as fit for human habitation?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Most of the repairs taken up by the DDA in the LIG/ MIG flats in Ashok Vihar, Phase-III, Pocket-B have been completed. Rest of the work is in progress

(b) No, Sir.

(c) and (d) Do not arise.

3382. [*Transferred to the 2nd December*, 1986].

अफीम का नशा करने वाले लोगों के लिये शिविरों का आयोजन

3383. **श्री शरद यादव :** क्या **कल्याण** मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि उत्तर प्रदेश, मध्य प्रदेश और राजस्थान में अफीम खाने की लत तीव्रता से बढ़ रही है यदि हां, तो नशे की लत कहां-कहां पर आमतौर पर पायी जाती है तथा उससे अनुमानतः कितने लोग प्रत्येक राज्य में ग्रस्त हैं ;

(ख) क्या यह भी सच है कि मध्य प्रदेश के भिण्ड जिले में कुछ सामाजिक संस्थाओं एवं डाक्टरों ने अफीम खाने की इस लत को छुड़ाने के लिए शिविर आयोजित किये हैं और इसके कैसे परिणाम निकले हैं तथा ऐसे कार्यों में लगी संस्थाओं और डाक्टरों के संबंध में ब्यौरा क्या है ;